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WRITTENANSWERS TO UNSTARRED QUESTIONS

[5 December, 2016]

Royalty Rate on Coal

2081. SHRI DEREK O'BRIEN: Will the Minister of COAL be pleased to state:

- whether the Ministry is aware that the rate of royalty for coal has remained unchanged for four years;
- (b) if so, whether the Ministry is planning to change the rate of royalty for coal and Clean Environment Cess; and
- (c) whether the study group constituted by the Ministry in 2014 to consider the revision of the rates has submitted its report?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) The proviso to Section 9(3) of the Mines and Minerals (Development and Regulation) Act, 1957 prevents the Central Government from enhancing the rate of royalty in respect of any mineral more than once during any period of three years. The rates of royalty were last revised w.e.f. 10.05.2012. The Study Group, constituted in 2014 to consider the revision of rates of royalty on coal and lignite, has submitted it's report in the month of May, 2016.

There is no proposal under consideration of the Government at present to alter the rate of Clean Environment Cess.

Allocation of coal mines to private sector

†2082. SHRI RAM VICHAR NETAM: Will the Minister of COAL be pleased to state:

- (a) the number of coal mines which have been given to the private sector in our country following the directive of Supreme Court;
- (b) if so, the terms and conditions under which they have been handed over to the private sector; and
- (c) whether these companies are strictly complying with the terms and conditions and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) Hon'ble Supreme Court of India had cancelled the allocation of 204 coal mines. The allocation of these 204 coal mines are made under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. So far, 31 coal mines have